

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 324 of 2020

IN THE MATTER OF:

Rajendra Kumar Tekriwal

....Appellant

Vs.

Bank of Baroda

....Respondent

Present:

**For Appellant: Mr. Ajay K. Jaini and Mr. Atanu Mukherjee,
Advocates**

For Respondent:

O R D E R

17.03.2020: Heard Learned Counsel for the Appellant.

Let notice be issued on Respondent by Speed Post. Requisites along with process fee, if not filed, be filed by tomorrow. If the Appellant is able to ascertain the email address of Respondent, he may file the same and notice may be issued through email as well.

Post this matter 'For Admission (After Notice)' on **07th April, 2020**.

[Justice Venugopal M.]
Member (Judicial)

[Kanthi Narahari]
Member (Technical)

sa/nn